

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 180 of 2009**

**Dated: 4<sup>th</sup> March, 2010**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. H.L. Bajaj, Technical Member**

**Sandur Power Company Ltd. .... Appellant (s)  
Versus  
Karnataka Power Trans. Corporation Ltd. ... Respondent (s)**

Counsel for the Appellant (s) : Mr. Shamik Sanjanwala  
Ms. Sudha Malla

Counsel for the Respondent (s) : Mr. T.R. Venkat Subramaniam

**ORDER**

The learned counsel for the Appellant seeks some time to file the Rejoinder.

Post the matter on 01.04.2010. In the meantime, she is directed to file the Rejoinder on or before 20.03.2010 after serving a copy on the other side.

**(H.L. Bajaj)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**